

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

202. IA/828/2023 IA/3192/2023 C.P. (IB)/2946(MB)2019

IN THE MATTER OF

Bank of India ... Petitioner
Vs
WADHWA BUILDCON LLP ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 06.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

IA/828/2023: Adv. Shavez Mukri, Adv. Prajakta Menezes a/w
Adv. Rakesh Gupta (PH)

IA/3192/2023 Adv. Ketan Dhavale (PH)

For the Respondent:

IA/828/2023: Adv. C. Shadab i/b Adv. Ritesh Wagde (R2) (PH)
Adv. Tanmay Kelkar i/b Adv. Aniruth Purusothaman (R1)
(PH), Adv. Nandita Dethe i/b Singhania Legal Services
(R5), Adv. Ashish Mehta a/w Adv. Sneha Mahawar i/b Eros
Legal Alliance (R7),

ORDER

IA 828 of 2023- Both the parties have filed their written submissions. **Reserved for Orders.**

List the IA 3192 of 2023 on **06.12.2023**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/